

**BEFORE THE NATIONAL GREEN TRIBUNAL,  
SOUTHERN ZONE**

**Application No. 37 of 2012**

S.P. Surendranath Karthik  
No. 9, Lake View 2<sup>nd</sup> Street,  
Ayyappa Nagar, Madipakkam,  
Chennai- 600 091.

.....

Applicant,

-Vs-

1. The Chairman,  
Pallavaram Municipality  
Pallavaram Municipal Office,  
Chromepet, Chennai- 600 044
2. District Environmental Engineer,  
Tamil Nadu Pollution Control Board,  
Maraimalai Adigalar Street, M.M.Nagar  
Kancheepuram District
3. Chairman,  
Tamil Nadu Pollution Control Board  
Corporate Office, No.26, Anna Salai  
Guindy, Chennai-32
4. Chairman,  
Central Pollution Control Board  
Padvesh Bhavan, East Arjun Nagar,  
Delhi 110 032
5. The District Collector,  
Kancheepuram District,  
Kancheepuram
6. Additional Chief Secretary to Government  
Municipal Administration and Water  
Supply Department, Secretariat, Chennai-9
7. Secretary to Government  
Government of Tamil Nadu  
Public Works Department,  
Secretariat, Chennai-9
8. Engineer in Chief (Water Resource Organization)  
and Chief Engineer (General)  
Public Works Department  
Chepauk, Chennai 600 005

9. Principal Secretary to Government,  
Department of Environment and Forests,  
Secretariat, Chennai-9
  10. District Magistrate,  
Kancheepuram District,  
Kancheepuram
  11. Principal Secretary to Government,  
Department of Revenue,  
Secretariat, Chennai-9
  12. The Commissioner  
Pallavaram Municipality  
Pallavaram Municipal Office,  
Chrompet, Chennai- 600 044
- ... Respondents

### **REPORT FILED BY THE 12<sup>th</sup> RESPONDENT**

I, Elangovan, son of Manickam, Hindu aged about 50 years, Working as Commissioner, Tambaram City Municipal Corporation, Chennai-45, do hereby solemnly affirm and sincerely state as follows:-

1. I am the Commissioner of the Tambaram Corporation. The former Pallavapuram Municipality, the 12<sup>th</sup> respondent herein has been merged with the Tambaram Corporation and well conversant with the facts of the case from the connected files.

2. It is submitted that the work of remediation of the Periya Eri at Ganapathypuram, Pallavapuram, has been completed upto to initially estimated quantity of 1,08,173 Cubic Meters, completed on 31-07-2021.

3. The report of the CES, Anna University was received on 21-08-2021 stating that the quantity of Legacy Waste to be mined is 61,000 Cubic Meters and the depth of 2.90 Meters has to be removed from the Lake bed. The legacy waste is partially submerged.

4. The work estimates for the said work has been prepared for entrusting to the same contractor for carrying out the work. Estimate cost of Rs 500 Lakhs is prepared and it was sent to the Commissioner of Municipal Administration by letter dated 15-09-2021 for sanction for carrying out the further work. Orders on the same are expected. This work will be given by

way of a fresh tender after following the requirements under the Tender Transparency Act.

5. The estimated period for completion is one year, as per the proposed work schedule. The tender will be published and the work order for the additional work will be issued as and when the administrative sanction is received.

6. With regard to the Report of the TNPCB referred to in the order of this Honourable Tribunal Dated 28-10-2021, it is submitted that the points numbers 2, 3, 5, 6, 7 are already complied with even as per the said Report.

i. With regard to Item No 1 and 4 the same is covered by the proposed tender for the removal of the estimated waste in the lake.

ii. Item No 8: The work of providing the CCTV cameras to monitor the Ganapathypuram area adjoining the Lake is under progress.

iii. Item No 9: The C & E (Construction and Engineering ) Waste materials are being handled by dumping in various low lying areas in the Town. Since the Venkatamangalam Solid Waste management Plant is not accessible due to the Injunction orders issued by this Honourable Tribunal, the use of the Venkatamangalam Site will be in violation of the Orders of the Honourable Tribunal.

iv. In regard to Item No 6, the proposal submitted by the Pallavapuram Municipality for establishing the Waste to energy Plant has been rejected by the TNPCB for frivolous objections regarding the Heat recovery process in the said plant and the Appeal is now pending before the Appellate Authority. This point cannot be taken by the TNPCB against the Municipality. The TNPCB has been dragging the said issue and has not even filed its response in the Appeal.

7. Works regarding the arresting of inflow of any sewage into the Periya eri has been carried out. This respondent has installed permanent infrastructure of peripheral drains, collection wells and pumping station have been established and are functional for the past almost two years. Therefore there is no inflow of any domestic or industrial sewage into the Lake.

8. This respondent submits that the provisions of the 2016 Solid Waste management Rules are being complied with by the Pallavaram

Municipality in the manner of source segregation, compositing of biodegradable wastes, recycling of plastics etc at the Resource Recovery Centre, disposal of combustible materials for co-production at Cement Factories of various Companies in Ariyalur and landfill of inert Waste in Appur village in a common facility that has been identified by the Revenue Department.

9. Only in the manner of bio-remediation of the Periya Eri, various processes are ongoing and are being followed up. Though the dedicate facility at Venkatamangalam was established, for reasons set out above, the same has not been put to further use.

10. This respondent further submits that the Newspapers that referred to in the previous orders of this Honourable Tribunal pertain to the process of bio-remediation of the Periya eri and the same is an ongoing process and it was never claimed by this Respondent that the entire waste was removed. It has been stated that only the estimated quantity of 1,08,000 Tons of legacy waste was removed and the process of estimating the extent of waste that is yet to be removed is the subject matter of the Study by the CES and further process of remediation is under process.

In the foregoing circumstances it is prayed that this Honourable Tribunal may be pleased to accept the above and close the Application No 37 of 2021 and thus render Justice.

Solemnly affirmed on  
This the 30<sup>th</sup> day of  
November 2021 and the  
Deponent herein has  
Affixed his signature  
in my presence

  
**Commissioner**  
**Tambaram City Municipal Corporation**  
**(Pallavaram)**

before me

Advocate, Chennai.